

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 106  
(IB)-698(PB)/2021  
IA/3491/2024

**IN THE MATTER OF:**

**Mr. Chandra Shekar Saxena Through  
RP Gagan Gulati**

**...PETITIONER**

**Section**

**U/s 94 of (IBC)**

**Order delivered on 10.07.2024  
HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)  
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the PG/Applicant**

**:Adv. Ishwar Mohapatra.**

**For the Respondent**

**:**

**ORDER**

**IA/3491/2024**

This is an application filed by the Personal Guarantor under Section 60(5) of the Court making the request for consideration of the name of Mr. Gagan Gulati to act as Resolution Professional whose name was already mentioning Part-IV of the original application.

Heard the Ld. Counsel on behalf of the Applicant. Order and this IA as well as in the main petition is **reserved**.

**Sd/-  
(Rahul Bhatnagar)  
Member (T)**

**Sd/-  
(Mahendra Khandelwal)  
Member (J)**